

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.34 of 1992.

Between

Dated: 10.4.1995.

V.Sudhaker

...

And

Applicant

1. Union of India rep. by its Secretary for Ministry of Defence, New Delhi.
2. The Scientific Adviser, Ministry of Defence, Director General of Research and Development Organisation, New Delhi.
3. The Director of Defence Research and Development Laboratory, Kanchanbagh, Hyd.

...

Respondents

Counsel for the Applicants : Sri. K. Prabhaker Reddy

Counsel for the Respondents : Sri. N.R. Devaraj, Sr. CGSC.

Hon'ble Mr. A.V. Haridasan, Judicial Member

Contd:....2/-

O.A.No.34 of 1992
& M.A.No.150/95.

Dt. of decision: 16.4.95

JUDGEMENT

As per the Hon'ble Sri A.B. Gorthi, Member (A)

An identical application (O.A.No.1110/91) has been dismissed vide our order dated today. For the reasons stated therein, this O.A., as also M.A. No.150/95 are dismissed.

-- Judgement in O.A.No.1110/1991 shall be read as part of judgement in this case.

3. No costs

(A.B. Gorthi)
Member (A)

(A.V. Haridasan)
Member (J)

Dated 16 April 1995

kmv

DR: Deputy Registrar (Judl.)

Copy to:-

1. Secretary for Ministry of Defence, Union of India, New Delhi.
2. The Scientific Adviser, Ministry of Defence, Director Deini.
3. The Director of Defence Research and Development Laboratory, Kanchanbagh, Hyd.
4. One copy to Sri. K. Prabhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. GSC, CAT, Hyd.
7. One spare copy.

Rsm/-

34/92

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIB
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER
AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER

DATED

10/1/92

ORDER/JUDGMENT.

M.A.NO/R.P.NO./C.P.NO.

O.A.NO.

34/92

in
issued. -- interim directions

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

note : -
a copy of which was
sent to the applicant
Counsel

20